

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5216
ANSWERED ON:27.08.2010
ADOPTION OF CHILDREN
Dhanaplan Shri K. P.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has imposed any restrictions for the adoption of children by the foreigners;
- (b) if so the details thereof;
- (c) whether the Government has any data about the number of children adopted by foreigners; and
- (d) if so, the details thereof during each of the last three years and the current year?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d): Procedure related to adoption by foreigners is governed by "Guidelines for Adoption from India 2006" notified by Government of India. Priority is given to in-country adoption. Adoption by foreigners is considered after efforts have been made for placing the child with Indians. As per Guidelines, no child can leave the country for adoption by foreigners, without No Objection Certificate (NOC) from Central Adoption Resource Agency (CARA).

The Number of NOCs issued by CARA, year-wise for the last three years and current year, is as below:

Year Inter-country NOCs
issued by CARA

2007	770
2008	821
2009	666
2010	298

(as on 23.8.2010)